

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF THE KINGS ELECTRONICS PRIVATE LIMITED

RELEVANT PARTICULARS	
1.	Name of corporate debtor KINGS ELECTRONICS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor 25/01/1999
3.	Authority under which corporate debtor is incorporated / registered Registrar of Companies – Mumbai
4.	Corporate Identity No./ Limited Identification No. of corporate debtor U51395MH1999PTC117996
5.	Address of the registered office and principal office (if any) of corporate debtor Eden Garden, Office No. 301-304, 3rd Floor, Near Sai Baba Mandir, Takka Panvel, Raigarh, Maharashtra 410206
6.	Insolvency commencement date in respect of corporate debtor By order dated 4.11.2019 in Company Petition No. 2267/I&BP/2019 NCLT Order mail received on November 11, 2019
7.	Estimated date of closure of insolvency resolution process 2 May 2020 - i.e. 180 days from date of CIRP from 04.11.2019
8.	Name and registration number of the insolvency professional acting as interim resolution professional Name: Ms. Poonam Basak Reg No: IBBI/IPA-001/IP-P01234/2018-2019/11957
9.	Address and e-mail of the interim resolution professional, as registered with the Board Address: 904 - 23d, Pallazio Chs. Powai, Mumbai Suburban, Maharashtra - 400076 Email: poonamb.irp@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional Address: Eden Garden, Office No. 301-304, 3rd Floor, Near Sai Baba Mandir, Takka Panvel, Raigarh, Maharashtra 410206 Email: kepl.cirp@gmail.com
11.	Last date for submission of claims 25 November 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: Web Link: https://ibbi.gov.in/downloadform.html Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the KINGS ELECTRONICS PRIVATE LIMITED on November 4, 2019.

The creditors of KINGS ELECTRONICS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before November 25, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Ms. Poonam Basak
Mumbai

Date: 11.11.2019

